

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No. 08/Rules/DHC

Dated: 29.01.2026

In exercise of the powers conferred by Section 7 of the Delhi High Court Act, 1966 (Act 26 of 1966) read with Article 227 of the Constitution of India and all other powers enabling it in this behalf, the High Court of Delhi, with the prior approval of the Lt. Governor of the Government of National Capital Territory of Delhi, hereby makes the following amendment in Chapter 17 of the High Court Rules & Orders, Volume IV:-

The following sub rule (4) shall be inserted after the existing sub rule (3) of Rule 3 of Chapter 17 of Volume IV of the High Court Rules & Orders:-

4. Grant of Braille printed copies. Any person entitled to obtain a copy of a judicial record may apply for certified copy printed in Braille.

NOTE: THIS AMENDMENT SHALL COME INTO FORCE FROM THE DATE OF ITS PUBLICATION IN THE GAZETTE.

By order of this Court

Sd/-
(ARUN BHARDWAJ)
REGISTRAR GENERAL